

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
CLS ENTERPRISES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CLS Enterprises Private Limited
2.	Date of incorporation of corporate debtor	25/11/2005
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U63020GJ2005PTC047148
5.	Address of the registered office and principal office (if any) of corporate debtor	1 st Floor, Rishabh Corner, Office No-120, Plot No-93, Sector-8, Gandhidham, Gujarat – 370201
6.	Insolvency commencement date in respect of corporate debtor	31/12/2019 (copy of order received on 04/01/2020)
7.	Estimated date of closure of insolvency resolution process	28 th June, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Keyur Jagdishbhai Shah Regn.No.: IBBI/IPA-002/IP-N00244/2017-18/10729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 408, Chitrarath Complex, Opp. Municipal Market, Off C.G. Road, Behind Hotel President, Navrangpura, Ahmadabad – 380009, Gujarat, India E-mail id: cs.keyurshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 408, Chitrarath Complex, Opp. Municipal Market, Off C.G. Road, Behind Hotel President, Navrangpura, Ahmadabad – 380009, Gujarat, India E-mail id: ip.keyurjshah@gmail.com cs.keyurshah@gmail.com
11.	Last date for submission of claims	18 January, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N.A.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **CLS ENTERPRISES PRIVATE LIMITED** on 31/12/2019 (copy of order received on 04/01/2020).

The creditors of **CLS ENTERPRISES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **18/01/2020** to the interim resolution professional at the address mentioned against entry No. 10.

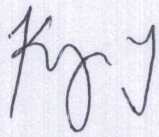
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the concerned class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 04/01/2020

Place: Ahmedabad


Keyur Jagdishbhai Shah

Interim Resolution Professional

No. IBBI/PA-002/IP-N00244/2017-18/10729

In the matter of M/s CLS ENTERPRISES PRIVATE LIMITED

